
Bombay Court-Fees (Gujarat Amendment) Act, 1965**15 of 1965****[17 May 1965]****CONTENTS**

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Bombay Court-Fees (Gujarat Amendment) Act, 1965**15 of 1965****[17 May 1965]**

An Act further to amend the Bombay Court-fees Act, 1959 for certain purposes. It is hereby enacted in the Sixteenth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Bombay Court-fees (Gujarat Amendment) Act, 1965.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Amendment Of Schedule I To Bom. Xxxvi Of 1959 :-

In Schedule I to the Bombay Court-fees Act, 1959.

(a) in Article 1, in column 2, at the end the following shall be added, namely:-

"Provided that the maximum fee leviable on a plaint or memorandum of appeal or of cross-objection shall be fifteen thousand rupees.";

(b) in the Table of rates of ad valorem fees leviable on the institution of suits,-

(i) for the words, letters and figures "and at the rate of Rs. 100 for every Rs. 10,000 or part thereof, over Rs. 1,00,000 for example:-

" the following shall be substituted, namely:-

"and, over Rs. 1,00,000, at the rate of Rs. 100 for every Rs. 10,000

or part thereof, upto a maximum of Rs. 15,000, for example:-";

(ii) for the last three entries, namely:-

"13,00,000 15,300-00

14,00,000 16,300-00

15,00,000 17,300-00"

the following shall be substituted, namely:-

"12,70,000 or more 15,000-00"